

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
Contempt Case (AT) No.07 of 2020
in
COMPANY APPEAL (AT)(Insolvency) NO.1016 of 2019

In the matter of:

Tata Motors Finance Ltd Applicant
Vs
Vishal Gupta Respondent

Mr Amarjit Singh Bedi, Advocate for applicant.
Mr Akshay Ringe and Mr Nitish Ojha, Advocates for Respondent.

With
Contempt Case (AT) No.22 of 2020
in
COMPANY APPEAL (AT)(Insolvency) NO.1016 of 2019

In the matter of:

Akashganga Infraventures India Ltd Applicant
Vs
Vishal Gupta Respondent

Mr. Rajiv Malik and Ms Riya Seth, Advocates for applicant.
Mr. Akshay Ringe and Mr. Nitish Ojha, Advocates for Respondent.

ORDER

20.11.2020- Learned counsel for the applicant in Contempt Case No.22/2020 submits that he was suffering from COVID 19, therefore, he could not file rejoinder. However, Rejoinder is ready. He may be permitted to file the same by 25th November, 2020 with a copy to the opponent counsel. Let the matter be fixed for consideration on **11th December, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam